

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

O.A. NO. 186/2023/EZ

IN THE MATTER OF:

SHRI. ANALSON SANGMA ... APPLICANT

VERSUS

STATE OF MEGHALAYA & ORS. ... RESPONDENTS

COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT
NO. 4

PAPER BOOK

(KINDLY SEE INDEX INSIDE)

ADVOCATE FOR THE RESPONDENT NO. 4: JOSE ABRAHAM

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BEFORE THE NATIONAL GREEN TRIBUNAL, EASTERN ZONE
BENCH, KOLKATA

O.A. NO. 186/2023/EZ

IN THE MATTER OF:

SHRI. ANALSON SANGMA ... APPLICANT
VERSUS
STATE OF MEGHALAYA & ORS. ... RESPONDENTS

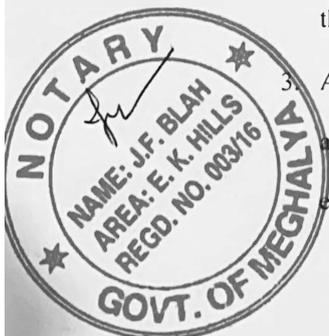
COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NO. 4

I, Smti. Alpa D. Marak, daughter of Shri. Changgin N. Sangma, aged about 41 years, Resident of Umpling, Dongsharum, PO&PS Rynjah Shillong, East Khasi Hills District Meghalaya do hereby solemnly affirm and state as under:

1. I am the Respondent No. 4 in the present Original Application was taken up by this Hon'ble Tribunal in view of a complaint letter dated 16.10.2023 sent by one Sh. Analsan Sangma, Nokma of Budugre, Village, Chokpot South Garo Hills District Meghalaya and as such I am well acquainted and Conversant with the facts and circumstances of the case and competent to swear this affidavit.
2. I have gone through the contents of the complaint and deny each and every one of the averments and allegations contained therein save those that are specifically admitted herein.
3. At the outset, the answering Respondent submits that this instant application/complainant petition filed by complainant is not maintainable either in law or in fact and as such is liable to be dismissed and that the

Alpha D. Marak

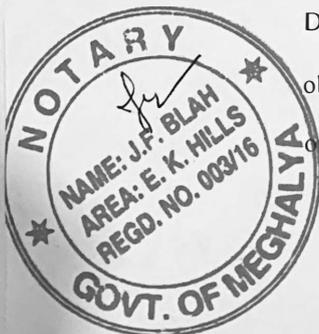
SL / Instrument No. 85
29/11/24
Date



application is filed by the complainant by suppressing and misrepresenting the facts.

4. That with regards to the statement made in Paragraph 1 of the order dated 09.01.2024 passed by this Hon'ble Tribunal in original application number 186/2023/EZ and in answering the Respondent No. 4 admit that Shri Analson Sangma is the local Headman/Nokma of Budugre Village, PO& PS Chokpot South Garo Hills District Meghalaya.
5. That with regards to the statement made in Paragraph 2 of the order dated 09.01.2024 passed by this Hon'ble Tribunal in original application number 186/2023/EZ, the answering Respondent respectfully submits that the statement is completely false and incorrect and not maintainable as per Law and same is strongly denies the allegation of the complainant that the illegal stone quarry has been operating in Boldakgittim Wanchi Agitiok since 2021. In response to the allegations made by the applicant/complainant the Respondent No.4, states that she had obtain necessary documents and permission from the competent authority(s) as per the requirement under "*the Meghalaya Minor Minerals Concessions Rules, 2016*".
6. That with regards to the statement made in paragraph 3 of the order dated 09.01.2024 passed by this Hon'ble Tribunal in original application number 186/2023/EZ, the answering Respondent strongly denies the allegation that illegal Stone Quarry has been operating in Boldakgittim Wanchi Agitok since 2021 by the owner of the Stone quarry Smti. Alpha D Marak. It is submitted that the answering Respondent had legally obtained all the relevant documents from the concerned authorities and on the basis of the document the concerned authorities from different

Alpha D. Marak



Departments of the Government of Meghalaya have granted the permission to Smti. Alpha D Marak (the answering Respondent) to operate the Stone Quarry. It is further submitted that the necessary document and the permission was obtain as per the requirement in Meghalaya Minor Minerals Concession Rules, 2016, therefore there is no illegality in operation of Stone Quarry at Boldakgittim Wanchi Agitok as alleged by the Complainant/Applicant. A true copy of the Lease deed dt. 24.10.2018 is marked as ANNEXURE – 1 and annexed herewith at Page Nos. _____ to _____. A true copy of Notification to amend the Meghalaya Minor Minerals Concession Rules 2016 dated. 24.01.2019 is marked as ANNEXURE – 2 and annexed herewith at Page Nos. _____ to _____. A true copy of the Non-Forest land certificate dt. 07.03.2019 issued by the Divisional Forest Officer, Social Forestry & Territorial Division, South Garo Hills, Baghmara is marked as ANNEXURE – 3 and annexed herewith at Page Nos. _____ to _____. A true copy of the Letter of Intent (LOI) dt. 04.04.2019 issued by the Divisional Forest Officer, Social Forestry & Territorial Division, South Garo Hills, Baghmara for grant of mining lease is marked as ANNEXURE – 4 and annexed herewith at Page Nos. _____ to _____. A true copy of the Mining Plan Approval dt. 10.05.2019 issued by the Divisional Minig Officer, East Garo Hills, William Nagar is marked as ANNEXURE – 5 and annexed herewith at Page Nos. _____ to _____. A true copy of the Clearance for setting up stone quarry dt. 30.10.2019 issued by the Deputy Commissioner (Rev), South Garo Hills is marked as ANNEXURE – 6 and annexed herewith at Page Nos. _____ to _____. A true copy of the Environment clearance issued by the State

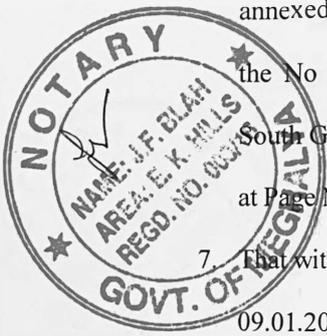
Alpha D. Marak



Environment Impact Assessment Authority vide its letter dt. 10.09.2020 is marked as ANNEXURE – 7 and annexed herewith at Page Nos. _____ to _____. A true copy of the Consent to Establish dt. 09.10.2020 issued by the Meghalaya State Pollution Control Board is marked as ANNEXURE – 8 and annexed herewith at Page Nos. _____ to _____. A true copy of the letter dt. 19.02.2021 of the Divisional Forest Officer, Social Forestry & Territorial Division, South Garo Hills, Baghmara granting Mining Lease to Respondent No. 4 is marked as ANNEXURE – 9 and annexed herewith at Page Nos. _____ to _____. A true copy of the letter dated. 27.07.2021 addressed to the Superintendent of Police, South Garo Hills regarding the permission for use of Explosives is marked as ANNEXURE – 10 and annexed herewith at Page Nos. _____ to _____. A true copy of the Consent to Operate dt. 31.03.2021 issued by the Meghalaya State Pollution Control Board is marked as ANNEXURE – 11 and annexed herewith at Page Nos. _____ to _____ . A true copy of Renewal of Consent to Operate dt. 13.01.2023 issued by the Meghalaya State Pollution Control Board is marked as ANNEXURE – 12 and annexed herewith at Page Nos. _____ to _____. A true copy of the No Objection Certificate issued by the Nokma, Budugre A. King, South Garo Hills is marked as ANNEXURE – 13 and annexed herewith at Page Nos. _____ to _____ .

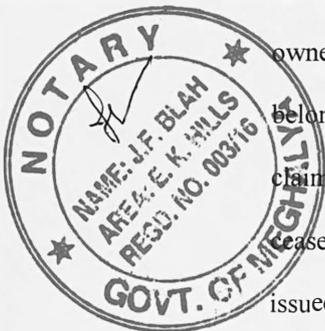
7. That with regards to the statement made in Paragraph 4 of the order dated 09.01.2024 passed by this Hon'ble Tribunal in original application number 186/2023/EZ, the answering Respondent, strongly denies the allegation made in the application/complain petition that in the operation of the illegal quarry large number of trees were rampantly cut down and

Alpha B. Marak



stones dug up resulting in pollution of river water. In this regard, the answering Respondent respectfully submits that there is neither rampant cutting down of trees nor resulting in pollution or illegal operation of Stone Quarry by the answering Respondent as alleged in the application. It is submitted that the process of excavation for construction of approach road to the Stone Quarry have been carried out as per the procedure laid down in mining plan as approved by the DMO (District Mining Officer). The answering Respondent also strongly denies the statement of the complainant in his application, wherein it was alleged that the land in question is under the authority of the local headman (the Nokma) and no commercial activity can be carried out without the knowledge of the local headman, in this regard it is submitted that the applicant/complainant Shri Analson Sangma has given no objection to Shri Morphine R Marak for the purpose of obtaining the land Patta and on the basis of the no objection letter issued by Analson Sangma, the Garo Hills Autonomous District Council Tura Meghalaya have issued the land patta in favour of Shri Morphine R Marak, therefore by virtue of the land patta issue by the Garo Hills Autonomous District Council Tura, Meghalaya, Shri Morphine R Marak becomes the absolute owner of the said plot of land as such the said plot of land does not belong to Shri Analson Sangma anymore and he has no legal right to claim that land belongs to him, as his ownership of the said plot of land ceased to exist from the moment when he (Shri Analson Sangma) has issued Nokma document to Shri Morphine R. Marak for obtaining the Land Patta in favour of Shri. Morphine R. Marak, therefore statement of complainant is baseless and unsustainable in Law and

Alpha B. Marak



accordingly the instant application file by complainant is liable to be dismissed at the threshold.

8. That with regards to the statement made in paragraph 5 of the order dated 09.01.2024 passed by this Hon'ble Tribunal in original application number 186/2023/EZ, the answering respondent respectfully submit that it is true that there was a staged protest by some vested interested group along with some members of NGO against the operation of Stone Quarry and due to protest organized by some vested interested groups and members of NGOs, the District Administration particularly the Sub-Divisional Officer (Civil), (SDO) Chokpot Civil Sub-Division, South Garo Hills have temporarily suspend the operation of Stone Quarry on 14.03.2023, with the presumption that Law and Order problem may arise at that point of time. After temporarily suspending the operation of Stone Quarry, the District Administration have examined the legality of the documents obtain by the answering Respondent and conducted the spot verification of the Stone Quarry and after examining the documents and spot verification, it was found that the documents obtained and procured by answering Respondent is genuine and there is no illegality with regards to granting of permission to the answering Respondent for operation of Stone Quarry and accordingly SDO (Civil), Chokpot Civil Sub-Division, South Garo Hills District in pursuance of the direction of the Deputy Commissioner vide letter No. SGH/DC/Genl/MISC/4/2022/115, dated 26.06.2023 have revoked/recalled the temporary suspension of Stone Quarry on 27.07.2023 in the interest of justice.
9. That with regards to the statement made in paragraph 6 of the order dated 09.01.2024 passed by this Hon'ble Tribunal in original application No.

Alpha B. Marak



186/2023/EZ, the answering Respondent admit that there was a joint meeting chaired by Deputy Commissioner of South Garo Hills. It is also admitted that the landowner Smti. Morphine R Marak also was present however, the complainant, Shri Analsan Sangma have denied his own signature in the letter produced by Shri Morphine R Marak. In this respect the answering Respondent herein respectfully submit as follows:

- i. That the verification of the signature of Shri Analsan Sangma the headman/Nokma of Budugre is being under investigation by the Investigating Officer of the Chokpot Police Station
- ii. In regard to the allegation made by the complainant Shri. Analsan Sangma wherein he has denied the no objection certificate issued in favour of Shri. Alpa D. Marak for setting up the Stone Quarry, the answering Respondent respectfully submits that the allegation is totally false and baseless as it is evident on the face on record that in the Revenue Clearance Certificate which was granted by the Deputy Commissioner Baghmara in the year of 2019 clearly reflected/indicate that NOC was granted by Shri Analsan Sangma to Smti. Alpa D. Marak for operation of Stone Quarry as the copy of the same was also duly address to the Nokma himself. (Shri. Analsan Sangma)

Alpa D. Marak



That the answering Respondent, further submits that besides obtaining of the NOC from the Nokma as evidence, another document which indicated that the NOC was indeed issued by Nokma is also reflected in the letter dated. 27.07.2021 which was addressed to the Superintendent of Police South Garo Hills Baghmara wherein the Officer in-charge of Chokpot Police Station

have taken the statement of Shri Analsan Sangma Nokma of Budugre as well as the land owner Shri Morphine R. Marak and from the statement of both Shri Analsan Sangma and Morphine R. Marak it was well established and found prima facie that no objection letter for setting of Stone Quarry/for operation of Stone Quarry was granted by the Headman/Nokma Shri Analsan Sangma in favour of Smti. Alpha D Marak, the answering Respondent. The purpose of taking statement of Shri Analsan Sangma and Morphine R. Marak was with regards to the determination as whether the Nokma has any objection with regard to the proposed application for explosive licence to the granted by PESO (*Petroleum and Explosive Safety Organization*).

- iv. That the answering Respondent further submits that all the documents enclosed herewith and submitted before this Hon'ble Tribunal in the instant written reply are genuine and correct. It may be further mentioned herein that all the primary clan members including senior most clan member of Cheran Clan known as Cheran Mahari has given their consent and no objection to Smti. Alpha D Marak i.e, answering Respondent, for operation of Stone Quarry, therefore there is no complaint or objection whatsoever from the clan members of Cheran Mahari/Cheran clan with regards to the operation of Stone Quarry on the land of Shri. Morphine R Marak who is the absolute owner of the land whereby the operation of the Stone Quarry is being carried out by Smti. Alpha D. Marak, the answering Respondent herein.

Alpha D. Marak



- v. That the answering Respondent also states that the instant application is totally false as the applicant is only questioning the legality of the document obtained by Smti. Alpha D Marak and also questioning the permission granted in favour of the answering Respondent for operation of Stone Quarry. In this respect the answering Respondent beg to submit herein that this Hon'ble Tribunal has no Jurisdiction to decide on the subject matter as the document had been granted in favour of the answering Respondent by the competent authorities after following the due procedures of Law particularly in compliance with "*The Meghalaya Minor Minerals Concession Rules, 2016*". Therefore, this Hon'ble Tribunal has no Jurisdiction to decide the case and to examine the matter as such the complainant have the alternative remedy to approach the proper and appropriate forum to redress his grievances.
- vi. It is submitted that Section 14(1) of The National Green Tribunal Act, 2010 clearly mentions that the Tribunal have the Jurisdiction to decide the matter only in relating to environment, however in the instant case the complainant is only questioning the legality and validity of the document and the permission obtain for operation of Stone Quarry and have totally fail to establish his case on damaging the environment and more importantly the environmental clearance certificate was issue/granted by the State Environment Impact Assessment Authority. It is also stated that while granting the Environmental Clearance due procedures were strictly followed by the State Environment Impact Assessment Authority and

Alpha D. Marak



Meghalaya State Pollution Control Board in granting the consent to Establish (Consent to Establish) and CTO(Consent to operate)

- vii. Section 14(3) read "No application for adjudication of dispute under this section shall be entertained by the Tribunal unless it is made within a period of six months from the date on which the cause of action for which dispute first arose. Provided that the Tribunal may, if it is satisfied that the applicant was prevented by sufficient cause from filing the application within the said period, allowed it to be filed within a further period not exceeding sixty days." In the instant case the cause of action arose in the year of 2019 from the date when Shri Analsan A Sangma the Headman/Nokma of Budugre have issue the No objection certificate in favour of the answering Respondent for operation of Stone Quarry, but surprisingly complainant remained silent without filing the application or complaint before this Hon'ble Tribunal and moreover there is no explanation citing the sufficient reason or the ground in the application which prevent the complainant from filing or approaching this Hon'ble Tribunal before.

10. It is respectfully submitted that in such circumstances, the instant application/complaint filed by the complainant Shri Analsan R Sangma deserves to be dismissed.

Alpha D. Marali

DEPONENT



SOLEMNLY AFFIRMED BEFORE ME THIS DAY *29/12/19*
 ON *29/12/19* THE DEPONENT IS IDENTIFIED BY _____
 I CERTIFY THAT THE CONTENTS OF THE AFFIDAVIT
 ARE READ ORDER AND EXPLAINED TO THE
 DEPONENT WHO VERIFIED THE SAME BEFORE ME

J.F. Blah
 J. F. BLAH
 NOTARY
 East Khasi Hills District
 Government of Meghalaya

VERIFICATION

Verified at Shillong, on this 28th day of February 2024 that the contents of the above affidavit are correct and true to the best of my knowledge, belief and nothing has been concealed therefrom.

Alpha D. Marak

DEPONENT

Identified by

[Signature]

Mr. P. T. Sangma

Advocate, Shillong.





MEGHALAYA

DEED OF LEASE

03AA 234161

This DEED of Lease of is made at Tura on this 24 day of October, 2018, between:-

Shri. Morphine R. Marak, S/O. Witherson Sangma, a resident of Budugre, P.O. & P.S. Chokpot, Dist. South Garo Hills, Meghalaya; (hereinafter to be referred to as the LESSOR) and which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include her heirs their successors, executor, administrator and assigns of the one part.

AND

Smti. Alpha D. Marak, D/O. Changgin N. Sangma, a resident of Umpling Dongsharum, P.O. & P.S. Rynjah, Dist. East Khasi Hills, Meghalaya – 793006, (hereinafter to be referred to as the LESSEE) which expression shall unless it be repugnant to the context or meaning thereof be deemed to mean and include her heirs successors, administrator and assigns of the other part.

WHEREAS, the LESSOR is the absolute owner of the landed property measuring 36B-0K-0L bearing P.P. No. 1, under Mouza No. I-6, Dag No. 1, situated at village Budugre, South Garo Hills District, which property is more fully describe in the Schedule apprehended hereunder.

WHEREAS, the LESSEE; being a business woman by Profession/occupation in need and search of a plot of land at a suitable location to set up and run a Stone Quarry Business Unit and thereby approached the LESSOR with a proposal if he would give the LESSEE a plot of land, owned and possessed by him on lease as he being the absolute owner.

D. T. Lushy
D. T. Lushy
NOTARY
West Garo Hills, Tura

Morphine R. Marak

Contd.....2/-

Alpha D. Marak



MEGHALAYA

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03AA 234162

WHEREAS the LESSOR accepted the proposal of the Lessee on lease on certain terms and conditions mutually settled and agreed upon by both the LESSOR & the LESSEE.

AND WHEREAS both the parties deem it fit and expedient to reduce in writing the term and conditions governing the lease.

NOW THIS LEASE WITNESSETH AS FOLLOWS:-

1. That the term of the lease shall be fixed for a period of 30 (thirty) years from the date of execution and shall commence on from the execution of this present deed and this lease shall be subject to renewal if the LESSOR and the Lessee so desire to continue.
2. That the yearly lease fee is fixed at Rs. 1, 00, 000/- (rupees one lakh) only, which shall be paid by the LESSEE to the LESSOR by the end of every last month of the succeed years and a due receipt thereof can be obtained by the LESSEE from the LESSOR if so desired by the LESSEE in respect of her payment.
3. That the LESSOR shall hand over and put the LESSEE in physical possession and occupation of the said plot of land immediately after the execution of this Deed, together with all the rights, easement and appurtenances whatsoever to the said plot of land belonging or any way pertaining and all the estate, right, title, interest claim and demand of the LESSOR into and upon the said plot of land; AND the LESSEE or his workman/agent representatives shall have full and

12/10/18
D. Tushya
NO: AK:
West Garo Hills, Pura

Moresini R. Marak.

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MEGHALAYA

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absolute right thereafter to quietly enter into the said plot of land without any interruption or disturbance by the LESSOR or any person claiming through or in trust for them.

4. That the LESSEE, shall have every right to deal with the said plot of land and shall be at liberty to undertake any earth work and also to erect any type of constructions over the said plot of land; necessary for the purpose of running her Stone Quarry Unit over the lease hold premises which is more fully describe in the schedule apprehended hereunder.

5. That the LESSEE, shall have no right to sub-let the said plot of land to anybody else or share the same said plot of land with others without prior notice to the LESSOR.

6. That the LESSEE shall use and utilize the said plot of land only for the purpose of setting up and running of her Stone Quarry Unit and for nothing else and in this regard the LESSOR shall provide all the required logistics from him and to facilitate the LESSEE from running the aforesaid unit.

7. That the LESSEE if abundant the business of running her Stone Quarry Unit, she shall vacate the said plot of land and acknowledge her quitting the premises to the LESSOR immediately. However in such eventuality the LESSEE shall have every right to remove all her machines and constructions thereform.

D. Tushya
NOYAR

West Garo Hills, Tura

Contd

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Morephin R. Marak

Amk



MEGHALAYA

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- 8. That the LESSOR shall have no right to terminate the Lease before the determination of the lease period; if however the LESSEE defaults to pay the yearly rental for successive three years the right to terminate the lease shall acquire to the LESSOR and the LESSEE shall have to vacate the said plot of land if demanded by the LESSOR.
- 9. That in the absence of any of the parties in the eventuality of death, insanity or otherwise, this deed shall continue to take effect and the LESSOR thereupon shall take full responsibility to secure the rights of the LESSEE.
- 10. That the LESSEE shall have to bear all the taxes which is payable to the Land & Revenue Department of Garo Hills Autonomous District Council or any other local taxes in respect of the leased out property during the period of the present agreement, and if the LESSEE default to pay such taxes the LESSOR is at liberty to pay the taxes and the paid amount can be claimed by the LESSOR from the LESSEE.
- 11. That this present deed of agreement shall be binding on both the parties, and any dispute arising out from this agreement shall be subjected to Garo Hills jurisdiction only.

D. Turshy
 D. Turshy
 NOTARY
 West Garo Hills, Tura

Monephin R. Marak

Contd..... 5/-

ADmk



MEGHALAYA

03AA 234170

[5]

SCHEDULE OF THE LAND

A plot of land measuring 36B-0K-0L at Budugre, South Garo Hills bearing P.P. No. 1, under Mouza No. 1-6, Dag No. 1, which is the Lease hold land and which land is bounded on:-

East :	Land of Jonan T. Sangma
West :	Land of Malasing Ch. Marak
North :	Land of Mijen M. Sangma
South :	Land of Diban M. Sangma

NOW, in acceptance of the above both the LESSOR and the LESSEE set their respective hands hereunder this Indenture of Lease, the day month and year first above written in presence of the witnesses.

WITNESSES

1. *Bipur Ch Sangma*
S/o *Shri Bhuben R. Marak*
Add: *New Chokpat*
2. *Jenghina K. Sangma*
S/o *Shri. Klnesh G. Momin*
Add: *Tura*

Morphin R. Marak.
LESSOR

Alpha B. Marak
LESSEE

24/10/18
NOTARY: AT TURA
D. Tushyam
NOTARY
West Garo Hills, Tura

ANNEXURE - 2

**GOVERNMENT OF MEGHALAYA
MINING AND GEOLOGY DEPARTMENT
ORDERS BY THE GOVERNOR**

NOTIFICATION

Dated Shillong, the 24th January, 2019

No. MG.49/2011/Pt-I/56- In exercise of the power conferred by Section 15 of the Mines and Minerals (Regulation and Development) Act, 1957 (Central Act No. 67 of 1957), the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Minor Minerals Concession Rules, 2016 (hereinafter referred to as the principal rules), namely: -

1. Short Title and Commencement. - (1) These Rules may be called the Meghalaya Minor Minerals Concession (Third amendment) Rules, 2018.

(2) They shall come into force from the date of publication in the Official Gazette.

2. Amendment of Rule 2.- In the principal rules, after clause (u), the following clause shall be inserted, namely:-

(v) "Authorised Officer" means any officer of the Directorate of Mineral Resources duly authorised by the Government for the purpose;

3. Amendment of Rule 6.- In Rule 6 of the principal rules, for clause (g), the following clause shall be substituted, namely: -

"(g) No Objection Certificate from the concerned Autonomous District Council for land use in case the applicant is a company, firm, cooperative society or non-tribal."

4. Amendment of Rule 10.- In Rule 10 of the principal rules, -

(i) for clause (a), the following clause shall be substituted, namely: -

"(a) mining plan duly approved by the authorised officer."

(ii) for clause (e) after the word "Department", the following words shall be inserted: -
"Whenever applicable under the Meghalaya Transfer of Land (Regulation) Act, 1971."

(iii) for clause (f), the following clause shall be substituted, namely: -

"(f) self-declaration Form for due adherence of labour laws and labour safety standards."

5. Amendment of Rule 19.- In Rule 19 of principal rules, for the words "Director of Mineral Resources" appearing in clause (1), the words "authorised officer" shall be substituted.

6. Amendment of Rule 20.- In Rule 20 of principal rules, for the words “Director of Mineral Resources” appearing in clause (2), the words “authorised officer” shall be substituted.

7. Amendment of Rule 24. - In Rule 24 of the principal rules, -

(i) for clause (e), the following clause shall be substituted, namely: -

“(e) self-declaration Form for due adherence of labour laws and labour safety standards.”

(ii) for the words “Director of Mineral Resources” appearing in clause (f), the words “authorised officer” shall be substituted.

8. Amendment of Schedule IV. - For the Schedule -IV of the of the Principal Rules, the following Schedule shall be substituted, namely: -

SCHEDULE-IV
(see rule 2(n) and rule 28)
Rates of Royalty

S. No.	Minor Mineral	Rate of Royalty (₹)
1	Building stone	240 per cubic meter
2	Gravel	240 per cubic meter
3	Ordinary clay	100 per cubic meter
4	Ordinary sand other than sand used for prescribed purpose	110 per cubic meter
5	Boulder	240 per cubic meter
6	Shingle	240 per cubic meter
7	Limestone of any grade	100 per tonne
8	Kankar	80 per tonne
9	Limeshell	80 per tonne
10	Murram	100 per cubic meter
11	Brick earth	100 per cubic meter
12	Fuller's earth	100 per cubic meter
13	Slate	100 per tonne
14	Shale	100 per tonne
15	Stone used for making household utensil	240 per cubic meter
16	Quartzite and sandstone	240 per cubic meter

17	Calcite	55 per tonne
18	China clay	100 per cubic meter
19	Clay (others)	100 per cubic meter
20	Corundum	40 per tonne
21	Dolomite	75 per tonne
22	Dunite or Pyroxenite	30 per tonne
23	Felspar	35 per tonne
24	Fireclay	100 per cubic meter
25	Fuchsite quartzite	240 per cubic meter
26	Gypsum	100 per tonne
27	Kaolin	100 per tonne
28	Laterite	100 per tonne
29	Quartz	100 per tonne
30	Sand (others)	110 per cubic meter
31	Silica sand	110 per cubic meter
32	Ordinary Earth	100 per cubic meter
33	Granite	
	i. Black colour	1500 per cubic meter
	ii. Other colours	1000 per cubic meter
34	Marble	1000 per cubic meter

Sd/-

(T. Dkhar, IAS)

Commissioner & Secretary to the Government of Meghalaya
Mining and Geology Department.



GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIVISIONAL FOREST OFFICER: SOCIAL FORESTRY & TERRITORIAL DIVISION
SOUTH GARO HILLS, BAGHMARA

No.SF&T/SGH/NOC/STONE/T/ 25

Dated Baghmara, the 7th March, 2019

To,

Smt. Alpha D. Marak
Umpling, Dongsharum
East Khasi Hills, Meghalaya,
Shillong-793006.

Subject: Non Forest Land Certificate for stone quarry located at Budugre village, Chokpot, South Garo Hills District in respect of Smt. Alpha D. Marak.

Ref: Your letter No. Dated 4th February, 2019.

Sir/Madam,

With reference to the above, I am to inform you that based on Rule 6 (d) and Rule 23 (b) read with Rules (2) (b) of the Meghalaya Minor Mineral Concession Rules, 2016 and as per inspection report submitted by Range Forest Officer i/c Angratoli Beat, in respect of the land measuring 4.8 hectare at Budugre village, Chokpot, South Garo Hills District is not part of Reserve Forest/Protected Forest under this Office and it is "Non Forest" land as per definition of Forest. Hence, this Office issue "Non Forest Land certificate" for stone quarrying subject to the following conditions: -

1. That you shall obtain Mining lease/quarry Permit under Meghalaya Minor Mineral Concession Rules 2016.
2. That Your Stone Quarry is subjected to inspection by the Staff/ Official of this Office.
3. This Non Forest Land Certificate is liable for cancellation for violating any Act and Rules of the State Government and District Council.
4. The GPS co-ordinates of Stone Quarry is:

Point	Longitude	Latitude	Points	Longitude	Latitude
1	N.25° 22'1.54"	E.90°26'6.82"	4	N.25°22'8.26"	E.90°26'20.69"
2	N.25°22'4.41"	E.90°26'5.51"	5	N.25°22'5.05"	E.90°26'20.57"
3	N.25°22'8.24"	E.90°26'15.64"			

Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara.

Memo No.SF&T/SGH/NOC/STONE/T/

Dated Baghmara, the ____ March, 2019

Copy to:

1. The Conservator of Forests, Wildlife & Territorial, Garo Hills Circle, Tura for favour of kind information.
2. The Deputy Commissioner, South Garo Hills, Baghmara for favour of kind information and necessary action.
3. The Member Secretary, State Environmental Impact assessment Authority (SEIAA), Meghalaya for information.
4. The Member Secretary, Meghalaya State Pollution Control Board for information.
5. The Range Forest Officer, I/C Angratoli Beat for information and necessary action. He is instructed to monitor/inspection for any violation of any Act & Rules of the State Government and District Council.

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Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara



ANNEXURE - 4

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIVISIONAL FOREST OFFICER::SOCIAL FORESTRY & TERRITORIAL DIVISION
SOUTH GARO HILLS, BAGHMARA

No.SF&T/SGH/Stone/T/ 95

Dated Baghmara, the 4th April, 2019.

To,

Smt. Alpha D.Marak
Umpling, Dongsharum,
East Khasi Hills, Meghalaya
Shillong- 793006.

Subject: Letter of Intent (LOI) issued for granting of mining lease under Meghalaya Minor Mineral Concession Rules, 2016 for stone quarry at Budugre village, Chokpot, South Garo Hills.

Ref: Your application dated 23rd March, 2019.

Madam,

With reference to the subject cited above, I do hereby issue Letter of Intent (LOI) for granting mining lease under the Meghalaya Minor Mineral Concession Rules, 2016 for stone quarry mining on area of 4.80 hectares at Budugre village under Chokpot Block, South Garo Hills District. On receipt of this Letter of Intent, you must obtain and kindly furnish the following documents for grant of mining lease within a period of six months.

- 1) Mining Plan duly approved by Divisional mining Officer.
- 2) Environmental clearance under the Environmental (Protection) Act, 1986.
- 3) Consent to establish under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.
- 4) Clearance from Revenue and Disaster department.
- 5) Clearance from Labour Department for occupational Health and Labour Laws including Child Labour.

This is for favour of kind information and necessary action.

Yours faithfully


(Shri M.M.Sangma, MFS)
Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

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ANNEXURE - 5



GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIVISIONAL MINING OFFICER,
EAST GARO HILLS, WILLIAMNAGAR.



22

No.DMO-W / MP / 13 / 2019 / 27

Dated Williamnagar, the 10-05-19

To,

Smti. Alpha D.Marak
Umpling Dongsharum, Shillong
East Khasi Hills District, Meghalaya

Sub: Approval of Mining Plan in respect of mining lease on boulder stone over an area of 4.80 hectares at Budugre, Chokpot, South Garo Hills District.

Madam,

In exercise of the power conferred under Rule 10(a) & 19(1) of Amended Meghalaya Minor Mineral Concession Rules, 2016 read with Govt. Notification No.MG.49/2011/Pt-1/58, dated 01.03.2019, the abovementioned Mining Plan is hereby approved with the following conditions:

- (i) The mining Plan is approved without prejudice to any other law applicable to the mine/area from time to time made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- (ii) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the applicant/lessee and is applicable from the date of approval.
- (iii) It is clarified that the approval of Mining Plan does not in any way imply the approval of the State Government in terms of any other provisions of the Meghalaya Minor Mineral Concession Rules, 2016 or Act and Rules relating to Mines and Minerals framed by Central Government and any other laws including Forest and Labour Laws.
- (iv) The Approving Authority does not undertake verification of the mining lease boundary on the ground and does not undertake any responsibility regarding the correctness of the boundaries of the precise area as furnished by the applicant/lessee.
- (v) At any stage, if it is observed/found that the information furnished data incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- (vi) If this approval conflicts with any other law or court order/direction under any statute, it shall be revoked immediately.
- (vii) The granting authority may verify the Mining Lease boundary of the applied area.

Encl : 2(two copies of approved Mining Plan)

Yours faithfully,

(R. A. Thabah)

Divisional Mining Officer,
East Garo Hills, Williamnagar.

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10/05/19

Contd...2/-

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIVISIONAL MINING OFFICER,
EAST GARO HILLS, WILLIAMNAGAR.



23

Page – 2

Memo No.DMO-W /MP/13/2019/ _____, Dated Williamnagar, the _____

Copy to:

1. The Controller General, India Bureau of Mines, Govt. of India, Ministry of Mines, Indira Bhavan, Civil Lines, Nagpur – 440001 for information and necessary action.
2. The Director General of Mines Safety, Dhanbad, Jharkhand – 826016 for information and necessary action.
3. The Secretary to the Govt. of Meghalaya, Mining & Geology Department, Shillong for information and necessary action.
4. The Principal Chief Conservator of Forest, Meghalaya, Shillong for information and necessary action.
5. The Director of Mineral Resources, Meghalaya, Shillong for information.
6. The Commissioner of Labour, Meghalaya, Shillong for information and necessary action.
7. The Chairman, Meghalaya State Pollution Control Board, Lumpyngad, Shillong.
8. The Deputy Commissioner, South Garo Hills District for information.
9. The ROP for information.

Divisional Mining Officer,
East Garo Hills, Williamnagar.

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ANNEXURE - 6

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER::SOUTH GARO HILLS::BAGHMARA

No.SGH/DC/Rev.75/2018/84

Dated Baghmara, the 30th October, 2019.

From Deputy Commissioner (Rev),
South Garo Hills, Baghmara.

To Smt. Alpha D Marak,
R/o Umpling, Dongsharum.
P.O & P.S Rynjah,
East Khasi Hills, District,
Meghalaya, Shillong.

Sub:- Clearance for setting up Stone Quarry Mining at Budugre (Chokpot), South Garo Hills.

Ref:- Application No. Nill, dt.29/05/2019.

Sir,

With reference to your letter on the subject cited above, Clearance Certificate from the Revenue & Disaster Management Department, South Garo Hills Revenue is hereby granted for your mining project(stone quarry) located at Budugre, Chokpot, South Garo Hills.

This has the approval of the competent Authority.

Yours faithfully,


Deputy Commissioner (Rev),
South Garo Hills, Baghmara.

Memo No.SGH/DC/Rev.75/2018/84-A

Dated Baghmara, the 30th October, 2019.

Copy to :

1. Principal Chief Conservator of Forests, Meghalaya, Shillong for favour of information.
2. Secretary to the Govt. of Meghalaya Mining & Geology Department, Shillong for favour of information.
3. Divisional Forest Officer, Social Forestry & Territorial Division, South Garo Hills, Baghmara.
4. Concerned Nokma of Budugre, Chokpot, South Garo Hills for favour of information.

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Deputy Commissioner(Rev),
South Garo Hills, Baghmara.

ANNEXURE - 7

1



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

:: SEIAA : MEGHALAYA ::

'Silviculture Building' (Adjacent Sylvan House), Lower Lachumiere, Shillong - 793 001

Email : ms.seiaamegh@gmail.com

No.MI/SEIAA/MIN/SGH/P-46/2020/1642

Dated Shillong, the 10th Sept., 2020.

From : The Member Secretary,
State Environment Impact Assessment Authority
Meghalaya .

To, Smt. Alpha D Marak.
R/o- Umpling Dong Sharum,
Shillong.

Subject : Grant of Environmental Clearance to Proposal No. SIA/MI/MIN/43349/2019
for Environment Clearance for mining of boulderstone for an area of 4.8
hectare located at Budugre, Chokpot, District South Garo Hills, Meghalaya,
Meghalaya submitted online by Smt. Alpha Marak.

Madam,

This has a reference to your EC online application mentioned above for
Environment Clearance for mining of boulderstone, area of 4.8 hectare and located at Budugre,
Chokpot, District South Garo Hills, Meghalaya, Meghalaya.

The proposed project activity is listed at Sl. No. 1(a) Mining of minerals, under Category "B2 " of EIA
Notification 2006. The boulder-stone will be used for construction purposes. The proposed land is
on lease for 30 years which was executed on 24th October 2018 and certified by the Notary, Tura West
Garo Hills. The applied area is a Non Forest Land which was confirmed by the Divisional Forest Officer,
Social Forestry and Territorial Division, Baghmara vide letter No. SF&T /SGH/NOC/STONE/T /25 dated
the 7th March 2019 and as per the Non Forest Land certificate, the kml file and the approved mining
plan duly examined by SEAC, Meghalaya the project falls under toposheet Survey of India No. 78K/7
within the following GPS Coordinates:

Pillar No	Latitude	Longitude
1	25°22'01.54"N	90°26'06.82"E
2	25°22'04.41 "N	90°26'05.51 "E
3	25°22'08.24"N	90°26'15.64"E
4	25°22'08.26"N	90°26'20.69"E
5	25°22'05.05"N	90°26'20.57"E

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The project proponent submitted approved mining plan by the Divisional Mining Officer, East Garo Hills, Williamnagar, Government of Meghalaya, vide letter no. DMO-W /MP /13/2019 /27 dated Williamnagar, the 10th May 2019.

The Mining Plan has been prepared to extract boulder stone at 3,50,590 MT per annum and 14,70,170 MT for 5 years with a project cost of Rs 24,50,000.00 and the operations will be open cast, semi-mechanized method of mining. The total mineable reserve would be 3432700 Tonnes with 350590 MT as an average annual production. The balance mineable reserves at the end of the plan period is 1962530 tones, taking the target production per year to 350590 tones, the balance reserve is sufficient for 5.59 years. Thus the present reserves are sufficient for 10.59 (approx. 11 years). The mine falls within the parameter of the District Survey Report related to South Garo Hills District.

The project proponent has obtained a Cluster certificate from the Divisional Mining Officer, East Garo Hills, Williamnagar, Government of Meghalaya, vide letter No.DMO-W/MP/15/2019/65 dated Williamnagar, the 25th July 2019, where it is mentioned that there is no approved mining plans located within 500 metres. Hence the proposed mining area does not fall under cluster category.

The Committee mentioned that the project is located approximately 7.96 km aerial distance from the Nokrek National Park and vide the Environment Impact Assessment notification of the Government of India in the erstwhile Ministry of Environment and Forests, No. S.O. 1533(E), dated the 14th September, 2006, and its subsequent amendment from time to time and the Committee observed that the amendment vide notification No. S.O. 3977(E) dated New Delhi, the 14th August 2018, in the schedule for item 1 (a), 1(c) and the schematic presentation of requirements on Environmental Clearance of minor mineral where it is mentioned that under I(a), the General Condition is exempted (i) for project or activity of mining of minor minerals of category "B2" (up-to 25 hectare of mining lease area).

The E.C. proposal above was deliberated by the State Expert Appraisal Committee in its meeting held from 10th & 11th August, 2020. The Minutes of the SEAC's Meeting was uploaded on 24th August, 2020 and as per the Agenda- 18, the SEAC recommended for grant of EC to this project.

The State Environment Impact Assessment Authority, Meghalaya, in its meeting held on 1st September, 2020 noted the recommendation in the above said SEAC's Minutes relating to this project. Then the SEIAA in the said meeting, unanimously accepted the recommendation of the SEAC and resolved to grant Environment Clearance to the project.

Accordingly, Environmental Clearance is hereby accorded for the above project on recommendation of the SEAC and as per the EIA Notification- 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as stipulated in "Standard EC Conditions for Non-Coal mining sector" issued vide Ministry' OM No.22-24/2018-IA-III dtd. 08.01.2019, as follows :-

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I. Statutory compliance

- 1) This Environmental Clearance (EC) is subject to Orders/ Judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2) The Project proponent shall comply with all the statutory requirements and Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 3) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, *if applicable* to the Project.
- 5) Project Proponent (PP) shall obtain Consent to Establish/Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the Meghalaya State Pollution Control Board.
- 6) The Project Proponent shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 7) The Project Proponent shall obtain Consent from all the concerned land owners, before start mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 8) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
- 9) The Project Proponent shall obtain necessary prior permission of the Competent Authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for project.
- 10) A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 11) State Pollution Control Board shall be responsible for display of this EC letter at its Regional offices, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 12) The project Authorities should widely advertise shall be responsible for display of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement

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may be forwarded to the SEIAA and concerned MoEFCC Regional Office for compliance and record.

- 13) The project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operations shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- 14) The mining lease holders shall after ceasing mining operations, undertake re-grassing the mining areas and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc.

II. Air quality monitoring and preservation.

- 1) The Project Proponent will undertake Ambient Air Quality Monitoring, especially on air pollution viz. PM10, PM2.5, NO2, Co and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/I, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone.
- 2) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metaled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central pollution Control Board.

III. Water quality monitoring and preservation

- 1) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 2) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/ State Pollution Control Board.
- 3) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Development. The Report on changes in Ground

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water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and state Groundwater Department/ State Pollution Control Board.

- 4) The Project Proponent shall undertake regular monitoring of natural water course/water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within nearby/adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 5) Quality of polluted water generated from mining operations include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- 6) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- 7) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

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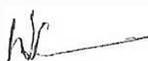
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IV. Noise and vibration monitoring and prevention

- 1) The Peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- 2) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operation. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- 3) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

V. Mining plan

- 1) The project Proponent shall adhere to the working parameters of mining plan which submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of minerals, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
- 2) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
- 3) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the SEIAA and MoEF&CC Regional Office.



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VI. Land reclamation

- 1) The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- 2) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain stability of waste dumps.
- 3) The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- 4) The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species shall be regulated by local climatic parameters and help in the adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- 5) The Project Proponent shall carry slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
- 6) Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ Rivers/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after the monsoon season, and maintained properly.
- 7) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- 8) The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like heights, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps . The topsoil shall be used for land reclamation and plantation purposes.



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VII. Transportation

- 1 No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- 2 The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VIII. Green Belts

- 1) The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- 2) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed areas of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- 3) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such



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grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be protected.

- 4) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt., and be implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.

IX. Public hearing and human health issues

- 1) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- 2) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anemia, and Diarrhea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- 3) The Proponent carry out Occupational health surveillance which be a part of HRA, and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes (and not the digital one.). X-ray must meet ILO criteria (17 x 14 inches and of good quality.).
- 4) The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5-24.9, (b) the Final Chest X-Ray compared with base line X-Ray should not

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show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEC1), Forced Vital Capacity (FVC), and the ratio unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with the details of the relief and compensation paid to workers having above indications.

- 5) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- 6) Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned lands) with necessary basic infrastructure/facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

X. Corporate Environment Responsibility (CER)

- 1) The activities and budget earmarked for Corporate Environment Responsibility (CER) as per Ministry's O.M No. 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- 2) Project proponent shall keep the funds earmarked for environment protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported the SEIAA and the concerned Regional office, MoEF&CC.

XI. Miscellaneous

- 1) In view of MoEF& CC, IA Division, New Delhi Office Memorandum F No. L-11011/175/2018-IA-II (M) dated 12th December 2018, if in future the lease area of this project proposal falls in the Cluster, i.e. total lease area of the Cluster including this lease holder is more than 5 ha., the project proponent(s) shall extend all support including financial contribution or otherwise to cluster partners who undertake EIA for cluster EMP of the area. The EMP for the Cluster shall be prepared as per Notifications/Rules for Cluster situation notified from time – to – time by MoEF&CC. Based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied-with in a letter and spirit by the project proponent(s) including all lease holders in the cluster including

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- lease holder/ holders who have already been accorded Environmental Clearance prior to forming of the Cluster.
- 2) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years for the purpose of monitoring land use pattern and submit a report to the SEIAA and the Regional Office of the MoEFCC, Shillong.
 - 3) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work. Copy of the same shall be forwarded to the SEIAA.
 - 4) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEFCC, Regional Office, Shillong, the Regional office Central Pollution Control Board, Shillong and Meghalaya State Pollution Control Board with intimation to the SEIAA.
 - 5) As per the State Govt. letter No.FOR.68/2014/524 dtd.14.12.2015, PP to contribute @ 10% of the sale proceeds and should be deposited to the respective Divisional Forest Officer (Territorial) at the time of collection of forest royalty in the name of Meghalaya Minor Mineral Reclamation Fund (MMMRF).
 - 6) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions and forward a copy of the Monitoring Report to the SEIAA. The project authorities should extend full cooperation to the MoEFCC Officer(s)
 - 7) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities. Conditions stipulated by these Statutory/Government authorities shall be complied.
 - 8) The SEIAA may alter/modify the above conditions or stipulate new conditions in the interest of environment protection in consultation with the SEAC or alter/modify/add conditions on direction/ruling by the Hon'ble Courts /NGT.
 - 9) Concealing the factual data or failure to comply to any of the above condition by PP and if it is found or if it come to the knowledge of the MoEF& CC/SEIAA that the Project Proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance, may result in withdrawal of this clearance and the SEIAA may take action under the provisions of Environment (Protection) Act, 1986.

Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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No. MPCB/TB-ONLINE-CTE(GH)/2020-2021/24

Dated Shillong, the 9th October, 2020**CONSENT TO ESTABLISH**

CONSENT TO ESTABLISH under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

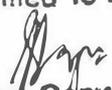
CONSENT is granted to **M/S ALPHA D. MARAK BUILDING STONE MINE** for establishing a Stone Quarry over an area of 4.80 Ha with production capacity 294030 MTPA located at Budugre, Chokpot, South Garo Hills District and a Project cost of ₹ 24.50 lakhs (Rupees Twenty Four Lakhs and Fifty Thousand) only under the following **terms and conditions**:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S ALPHA D. MARAK BUILDING STONE MINE** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. The Consent to Establish is valid for a period up to **30th September, 2021** unless otherwise suspended or revoked. The validity period shall be extended if necessary till such time the unit is in operation;
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
4. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorizes any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits;
6. The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:

LIMIT in dB (A) LEQ	
DAY TIME (6:00AM-9:00PM)	NIGHT TIME (9:00PM-6:00AM)
75	70

7. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the mine and 2.0 ha around the colony;

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8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order;
9. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan
10. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately.
11. The company shall comply with all the Terms & Conditions of the Environmental Clearance granted by the State Environment Impact Assessment Authority, East Khasi Hills District, Shillong vide No. ML/SEIAA/MIN/SGH/P-46/2020/1642 Dt. 10th Sept, 2020 and implement the Environment protection measures and safeguards incorporated in the EIA/EMP.

II. Specific Conditions:

A. Prevention & Control of Water Pollution:

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses.
2. Facilities should be maintained for utilizing the water collected in the dams for spraying of the mine, haul roads, etc. but not to discharge directly into the natural streams without proper treatments so as to conform to the prescribed effluent standards.
3. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides.
4. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping.
5. Continuous compacting of the dumps should be done to ensure its stability.
6. Sedimental basin below the overburden dumps including plantation and vegetation over the dumps should be maintained to prevent siltation of the natural water courses.
7. Facilities should be maintained for storing the top soil separately so that the same be utilized for afforestation/plantation over the dumps and excavated mines pits.
8. Setting up of requisite number of permanent water quality monitoring stations on the natural water courses both upstream & downstream and selection of sampling points/stations should be made in consultation with this Board at the earliest.

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B. Prevention and Control of Air & Noise Pollution:

1. Setting up & operation of at least three ambient air quality monitoring station with 120^o angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board.
2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual	40
		24 hours	60

3. A well equipped mechanical workshop should be maintained for proper maintenance of heavy earth movable machineries (HEMM). Fuel/air burning ratio of all the HEMM is to maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries.
4. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose.
5. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission.
6. Plantation along the haul roads to reduce dust retention in the air should be maintained.
7. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers.
8. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment.
9. Usage of hydraulic rock breaker for boulder breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable.
10. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise.
11. Periodic monitoring of noise and vibration level should be conducted by following prescribed norms & measuring instruments for the purpose.

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12. The optimum stemming column is to be maintained so that explosives are blasted in confinement stage.

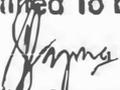
A detailed Report of Compliance to all the Terms and Conditions stipulated in this Consent should be submitted along with the application for grant of the Consent to Operate before operation of the quarry.


MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Copy to: -

1. The Member Secretary, State Environment Impact Assessment Authority, Shillong, East Khasi Hills District, for favour of information.
2. The Deputy Commissioner, South Garo Hills District
3. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action.
4. The Division Forest Officer, South Garo Hills (T) Division, Baghmara for favour of information and necessary action.
- ✓ 5. **M/S ALPHA D. MARAK BUILDING STONE MINE**, C/o Smt. Alpha D. Marak, Umpling, Dongsharum, East Khasi Hills District, Meghalaya for favour of information and necessary action.
6. Guard File TB-ONLINE-CTE(2020).

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GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIVISIONAL FOREST OFFICER: SOCIAL FORESTRY & TERRITORIAL DIVISION
SOUTH GARO HILLS: BAGHMARA

No. SGH/SF&T/Min Lease/150/1/ 2032

Dated Baghmara, the 19th February, 2021.

From: The Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

To, ✓
Smt. Alpha D. Marak
R/o Umpling Dongsharum
East Khasi Hills, Shillong.

Subject: Grant of mining lease for stone quarrying on 4.80 ha of area at Budugre, Chokpot, South Garo Hills District in favour of Smt. Alpha D. Marak.

Sir/Madam,

In exercise of the power conferred to in rule 5 (2)(a) of the Meghalaya Minor Mineral Concession Rule, 2016 and as per Government Notification No.FOR.135/2015/661, Dated 16th November, 2016 the mining lease is hereby granted to Smt. Alpha D. Marak.

The mining operation shall be undertaken in accordance with the duly approved Mining Plan with the following conditions.

1. The area of the mine shall not exceed the 4.80 ha bounded by these GPS Co-ordinates.
Latitude: 25°22'1.54"N, Longitude: 90°26'06.82"E
Latitude: 25°22'4.41"N, Longitude: 90°26'05.51"E
Latitude: 25°22'8.24"N, Longitude: 90°26'15.64"E
Latitude: 25°22'8.26"N, Longitude: 90°26'20.69"E
Latitude: 25°22'5.05"N, Longitude: 90°26'20.57"E
2. The lease shall not exceed 20 years.
3. In addition to the approved mining plan the Lease shall also be required to adhere to the conditions stipulated in the Non Forest land certificate issued from this office, Environmental Clearance issued by SEIAA, Consent to establish and operate from the Meghalaya State Pollution Control Board, NOC from Labour Department and Revenue and Disaster Management Department (under Rule 10 of Meghalaya Minor Mineral Concession Rule, 2016).
4. After the granting of mining lease, a lease deed in form E shall be executed within three months of the order of grant of the lease and if the lease is not executed within the aforesaid period, the order granting the lease shall be deemed to have been revoked.

Yours faithfully

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(Shri. MM Sangma, MFS)
Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

Memo No. A/SGH/SF&T/Min Lease/150/1/
Copy to:-

Dated Baghmara, the _____ February, 2021.

1. The Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong for information.
2. The Principal Chief Conservator of Forests (T), Meghalaya, Shillong for information.
3. The Conservator of Forests (WL&T), Garo Hills Region, Tura for information.
4. The Range Forest Officer, Southern Range, Baghmara for information.
5. The Beat Forest Officer, i/c Angratoli Beat, for information.

/
Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

Memo No. B/SGH/SF&T/ Min Lease/150/1/
Copy to:-

Dated Baghmara, the _____ February, 2021.

1. The Deputy Commissioner, South Garo Hills, Baghmara for information.
2. The Sub-Divisional Officer (Civil) Chokpot Civil Sub-Division, South Garo Hills, for information.
3. The Director of Mineral Resources, Meghalaya Shillong for information.
4. The Labour Commissioner, Meghalaya, Shillong for information.
5. Member Secretary, SEIAA, Meghalaya, Shillong for information.

/
Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

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The Superintendent of Police (DSB),
South Caro Hills, Baghmara.
Dated Chokpot the 27th July 2021
(Through IB/Sp's office)

Subject: Views and comment in regards of permission for use of use of explosive
Ref: Your letter No. DSB/SGE/18/5/2021/1180 Dated Baghmara the 26th
July 2021

Sir,

With reference to the above, I am submitting herewith the views and comments in regards of permission for use of explosives from magazine situated at survey No. PPNo. 3-6 Dag No. 1, Budugre village, Chokpot, South Caro Hills.

Sir, as assigned, I have personally and locally visited the site of stone quarry and my finding are as follows -

1. The site of stone quarry is located at Budugre Aking and its about 2kms (approx) from Chokpot to Kakija main road and its 1 kms (approx) from Chokpot to Jetra main road. It is a hilly terrain area and just adjacent to the Dareng river which is the main life line of the localities of the people of Chokpot area. There is no any inhabitant or villages nearby to the site of stone quarry.
2. The Nokma of the Aking does not have any objection in terms of generating or installation of the said stone quarry.
3. The land owner of the said land doesn't have any objection for the same.

Further, I beg to bring your kind notice that as per my observation, there is a written complaint to the SDO(C), Chokpot Sub-Division from the general public that:-

1. Due to sudden earth cutting for approaching road to the stone quarry and because of incessant rain, the soil has eroded and it flows to the adjacent Dareng river which causes water pollution and for that only general pubce has objected for installation of the said stone quarry.

Therefore, decision to allow for use of explosive may be made after considering above relevant points.

Yours faithfully

SIR K. Rabha
OI Chokpot PS

Forwarded to SP(DSB),
Through IB(B), for kind perusal.

27/7/21
SIT D. Marjan Singh,
DC Chokpot Sub-Division
South Caro Hills





No.MSPCB/ONLINE-CTO(GH)/2020-21/ 32

Dated Shillong, the 31st March, 2021**CONSENT TO OPERATE**

Consent under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively)

CONSENT TO OPERATE is granted to **M/s ALPHA D. MARAK BUILDING STONE MINE** of Smt. Alpha D. Marak for operating a stone quarry having an area of **4.8 Ha** with a production capacity of **294030 TPA** (Two lakh ninety-four thousand thirty tonnes per annum), located at **Budugre, Chokpot, South Garo Hills District** and a Project Cost of **₹24,50,000/-** (Rupees twenty-four lakhs fifty thousand) only under the following terms and conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of to **M/s ALPHA D. MARAK BUILDING STONE MINE**, and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. This Consent is valid for a period up to **28th FEBRUARY, 2022** unless otherwise suspended or revoked;
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Term and Condition of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge/emission;
4. This Consent does not convey any property right in either real or personal property or any exclusive privilege, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits;
6. The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:

LIMIT in dB (A) LEQ	
DAY TIME (6:00AM-9:00PM)	NIGHT TIME (9:00PM-6:00AM)
75	70

7. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the mine and 2.0 ha around the colony;
8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its

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behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the Consent Order;

9. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan;
10. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately;

II. Specific Conditions:

A. Prevention & Control of Water Pollution:

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses;
2. Facilities should be maintained for utilizing the water collected in the dams for spraying of the mine, haul roads, etc. but not to discharge directly into the natural streams without proper treatments so as to conform to the prescribed effluent standards;
3. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides;
4. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping;
5. Continuous compacting of the dumps should be done to ensure its stability;
6. Sedimental basin below the overburden dumps including plantation and vegetation over the dumps should be maintained to prevent siltation of the natural water courses;
7. Facilities should be maintained for storing the top soil separately so that the same may be utilized for afforestation/plantation over the dumps and excavated mines pits;
8. Setting up of requisite number of permanent water quality monitoring stations on the natural water courses both upstream & downstream and selection of sampling points/stations should be made in consultation with this Board at the earliest.

B. Prevention and Control of Air & Noise Pollution:

1. Setting up & operation of at least three ambient air quality monitoring stations with 120° angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board;

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



2. The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual	50
		24 hours	80
2.	NO _x	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual	40
		24 hours	60

3. A well equipped mechanical workshop should be maintained for proper maintenance of heavy earth movable machineries (HEMM). Fuel/air burning ratio of all the HEMM is to be maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries;
4. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose;
5. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission;
6. Plantation along the haul roads to reduce dust retention in the air should be maintained;
7. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers;
8. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment;
9. Usage of hydraulic rock breaker for boulder breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable;
10. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise;
11. Periodic monitoring of noise and vibration level should be conducted by following prescribed norms & measuring instruments for the purpose;
12. The optimum stemming column is to be maintained so that explosives are blasted in confinement stage;

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13. A Detailed Report on Compliance to the terms and conditions as laid down in this *Consent to Operate* shall be submitted along with Environmental Statement in Form V and apply for its renewal prior to expiry of the validity date.


MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Copy to: -

1. The Member Secretary, SEIAA, Meghalaya, Shillong. For favour of information.
2. The Director of Mineral Resources, Meghalaya, Shillong. For information and necessary action with regard to Mining Lease issued.
3. The Divisional Forest Officer, South Garo Hills Division, Bagmara. For favour of information and necessary action.
4. M/s Alpha D. Marak Building Stone Mine, c/o Smt. Alpha D. Marak, Umpling, Dongsharum, Shillong – 06.
5. Guard File CTO 2020

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ANNEXURE - 12
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

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No. MPCB/ONLINE-RCTO(R-1)/SGH/2021/2022-2023/1

Dated Shillong, the 3rd January, 2023

RENEWAL OF CONSENT TO OPERATE

CONSENT TO OPERATE under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

CONSENT is granted to **M/S ALPHA D.MARAK BUILDING STONE MINE** vide T.O No. MPCB/ONLINE-CTO(GH)/2020-21/32 Dated 31st March, 2021 for operating a **4.8 Ha Stone Mine** located at Budugre, Chokpot, South Garo Hills District with production capacity **294030 TPA** and with a Project cost of ₹ **24,50,000/- (Rupees Twenty Four Lakh Fifty Thousand) only** and which expired on **28th February 2022** is hereby renewed for a period of 2 (Two) years i.e; upto **28th February 2024** under the following **terms and conditions**:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of **M/S ALPHA D.MARAK BUILDING STONE MINE** and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. The Consent to Operate is valid for a period upto **28th February 2024** unless otherwise suspended or revoked. Application for renewal of Consent to Operate shall be made within 3 (Three) months from the date of expiry of this consent order;
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
4. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorizes any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made around the colony;
7. The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:

LIMIT in dB (A) LEQ	
DAY TIME (6:00AM-9:00PM)	NIGHT TIME (9:00PM-6:00AM)
75	70

8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order;
9. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan.
10. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately.

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11. The company shall comply with all the Terms & Conditions of the Environmental Clearance granted by the State Environmental Impact Assessment Authority, East Khasi Hills District, Shillong vide No. ML/SEIAA/MIN/SGH/P-46/2020/1642 Dt.10th September, 2020 and implement the Environment protection measures and safeguards incorporated in the EIA/EMP.

II. Specific Conditions:

A. Prevention and Control of Water Pollution:

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/ tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses.
2. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides.
3. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping.
4. Continuous compacting of the dumps should be done to ensure its stability.
5. Facilities should be maintained for storing the top soil separately so that the same be utilised for afforestation/plantation over the dumps and excavated mines pits.

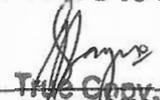
B. Prevention and Control of Air & Noise Pollution:

1. Setting up & operation of at least three ambient air quality monitoring station with 120° angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board.
2. The Ambient Air Qu
3. ality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) µg/m ³
1.	SO ₂	Annual	50
		24 hours	80
2.	NO ₂	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 µm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 µm)	Annual	40
		24 hours	60

4. Fuel/air burning ratio of all the HEMM is to maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries.
5. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose.
6. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission.
7. Plantation along the haul roads to reduce dust retention in the air should be maintained.

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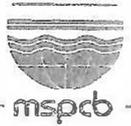
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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



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8. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers.
9. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment.
10. Usage of hydraulic rock breaker for limestone breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable.
11. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise.

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MEMBER SECRETARY

Meghalaya State Pollution Control Board
Shillong

Copy to: -

1. The Member Secretary, SEIAA, Meghalaya, Silviculture Building, Forests & Environment Department, Shillong for favour of information.
2. The Deputy Commissioner, South Garo Hills District for favour of Information
3. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action.
4. The Divisional Forest Officer, South Garo Hills (I) Division, Baghmara for favour of information and necessary action.
5. M/S ALPHA D. MARAK BUILDING STONE MINE, C/o Smt. Alpha D. Marak, Umpling, Dongsharum, East Khasi Hills District, Meghalaya for information and necessary action.
6. Guard File ONLINE-RCTO(SGH)-2023.

Certified To Be

[Signature]
True Copy.

ANNEXURE

OFFICE OF THE NOKMA

BUDUGRE VILLAGE, CHOKPOT,
SOUTH GARO HILLS DISTRICT, MEGHALAYA - 791005

To Whom it May Concern,

This is to certify that I have had No Objection to the grant of Mining Lease in favour of **Smt. Alpha D. Marak**, D/o Changgin N. Sangma, a resident of Umpling, Dongsharam, Shillong for extraction of building/boulder stones over an area of 4.816 hectares situated at Budugre Village, Chokpot, South Garo Hills, P.O. & P.S. Chokpot on the strength of the Lease Deed Agreement entered in to between Shri Morphine R. Marak, S/o Witherson Sangma and Smt. Alpha D. Marak, D/o Changgin N. Sangma.

As far as this office is concern, the proposed mining project will not have any negative effect on the surrounding environment or water bodies according to the boundaries arising out of the aforementioned Lease Deed over the plot of land more particularly described below as:

SCHEDULED OF THE LAND.

Area	36 B-0K-0L (4.816 hectares)
East	Land of Jonan T. Sangma
West	Land of Malasing Ch. Marak
North	Land of Mijen M. Sangma
South	Land of Diban M. Sangma


Pa A. R. Sangma
Nokma I-6 (07)
Budugre A king
South Garo Hills